#### GOVERNMENT OF INDIA MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DEPARTMENT OF PERSONNEL & TRAINING)

# LOK SABHA UNSTARRED QUESTION NO. 4113 (TO BE ANSWERED ON 18.03.2020)

## **STATUS OF LOKPAL**

## 4113. SHRI M.K. RAGHAVAN:

Will the **PRIME MINISTER** be pleased to state:

- (a) the status of the institution of Lokpal and its operationalisation, after the President of India gave his consent 6 years ago;
- (b) whether rules have not been framed for filing complaints even after ten months of its constitution and if so, the details thereof;
- (c) whether the required independent Director of Prosecution or the Inquiry has not been set up and if so, the details thereof; and
- (d) the reasons for delay in formulating rules for asset disclosure, in detail?

## ANSWER

## MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH)

(a): The institution of Lokpal is functional. The President, on the recommendation of the duly constituted Selection Committee, appointed the Chairperson and eight Members of the Lokpal who assumed charge of their offices on 23<sup>rd</sup> and 27<sup>th</sup> March, 2019 respectively.

(b): In exercise of the powers conferred by section 59 of the Lokpal and Lokayuktas Act, 2013, the Lokpal (Complaint) Rules, 2020 have been notified in Gazette of India on 02.03.2020. The said rules are already in the public domain, having been placed on the websites of the Department of Personnel & Training and the Lokpal.

(c): The Lokpal is an independent statutory body. Sections 11 and 12 of the Lokpal and Lokayuktas Act, 2013 empower the Lokpal to constitute the Inquiry and the Prosecution Wings respectively.

(d): The Committee on Subordinate Legislation has allowed time till 15.06.2020 for framing of Rules under the Lokpal and Lokayuktas Act, 2013, including the Asset Rules.

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